

Authority (NDMA) has the responsibility for laying down policies, plans and guidelines for disaster management for ensuring timely and effective response to disaster. Further, as per the DM Act, 2005 National Disaster Response Force (NDRF) has been raised for the purpose of specialized response to a threatening disaster situation or disaster. The general superintendence of NDRF is with NDMA. In the case of June, 2013 disaster in Uttarakhand, 14 teams of NDRF were deployed for immediate rescue and relief operations. Apart from this, a Member of NDMA was entrusted the task of coordinating with all the agencies concerned during the disaster response phase. He has further been entrusted with the additional responsibility of assisting and advising the Uttarakhand government in preparation of rehabilitation, reconstruction and rebuilding of the ravaged areas. NDRF rescued 9321 persons and retrieved 142 bodies. In the Helicopter crash that took place, 9 officials of NDRF lost their lives.

Statement

Utilization of fund by NDMA

Year	(Rs. in crore)					
	Plan		Plan Expenditure	Non-Plan		Non-Plan Expenditure
	BE	RE		BE	RE	
2012-13	150.00	130.00	126.97	33.31	27.01	24.42
2011-12	314.00	151.99	86.42	33.31	27.97	24.34
2010-11	141.00	41.00	20.39	49.42	30.95	23.16
2009-10	40.00	11.30	6.49	48.06	41.26	30.37
2008-09	25.00	13.00	6.73	46.59	46.19	33.00

Incidents of rape of minors

997. SHRI T. M. SELVAGANAPATHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that incidents of minors getting raped in the country have been on the rise;

(b) whether it is a fact that in 2012 alone, 8,541 cases involving rape of minors were reported;

(c) whether it is also a fact that investigations in many cases which were grave in nature have been denied; and

(d) whether Government is considering to study on the crime data released by the National Crime Records Bureau, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) As per data available with National Crime Records Bureau (NCRB), the number of cases of child/minor rape reported over the last four years is given below:

Year	2009	2010	2011	2012
No. of Cases	5,368	5,484	7,112	8,541

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against children, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against children. Ministry of Home Affairs has issued a detailed advisory dated 14th July, 2010 to all State Governments/UTs wherein it has been specifically advised *vide* para 3(iv).

"Cases of crime against children should be thoroughly investigated and charge sheets against the accused persons should be filed within three months from the date of occurrence without compromising on the quality of investigation. Proper supervision of such cases should be ensured from recording of FIR to the disposal of the case. Speedy investigation should be conducted in heinous crimes like rape, murder etc. The medical examination of rape victims should be conducted without delay."

(d) No such proposal is under consideration in this regard.

**Relaxing norms of development schemes in
naxal affected areas**

998. PROF. ALKA BALRAM KSHATRIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Naxalite menace is continuing for the past 60 years;

(b) if so, the reasons for not combating Naxal violence in several States;